ADVERTISEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 (AS AMENDED) (THE "SEBI (SAST) REGULATIONS") TO THE PUBLIC SHAREHOLDERS OF

SHREE RENUKA SUGARS LIMITED

(THE "TARGET COMPANY")

This advertisement (this **"Advertisement"**) is being issued by Standard Chartered Bank (**"Manager"**), for and on behalf of Wilmar Sugar Holdings Pte. Ltd. (**"Acquirer 1"**) and SRS Investments Pte. Ltd. (**"Acquirer 2"**, Acquirer 1 and Acquirer 2 collectively referred to as the **"Acquirers"**) along with Wilmar International Limited (**"PAC 1"**) and Current Promoter Group (**"PAC 2"**, PAC 1 and PAC 2 collectively referred to as the **"PACs"**), pursuant to and in compliance with the SEBI (SAST) Regulations in respect of the open offer (**"Offer"**) to acquire up to 243,161,683 (Two hundred and forty three million one hundred and sixty one thousand six hundred and eighty three) fully paid-up equity shares of the face value of Re 1 (Rupee One) each (**"Shares"**). The detailed public statement (**"DPS"**) with respect to the Offer was made on Friday, February 28, 2014 in Business Standard, Tarun Bharat and Navshakti, and the letter of offer (the **"Letter of Offer"**) dated Tuesday, May 27, 2014 with respect to the Offer was dispatched to all Public Shareholders by Monday, June 2, 2014. Capitalised terms used but not defined in this Advertisement shall have the meaning assigned to such terms in the DPS and Letter of Offer.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. The Offer Price is Rs 21.89 (Rupees Twenty one and eighty nine paise) per Share. There has been no upward revision in the Offer Price.
2. The committee of independent directors of the Target Company (the **"IDC"**) has recommended that the Offer Price of Rs 21.89 (Rupees Twenty one and eighty nine paise) per Share is fair and reasonable. The recommendations of the IDC were published on Saturday, May 31, 2014 in the same newspapers in which the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
4. The Letter of Offer was dispatched to all Public Shareholders by Monday, June 2, 2014. Please note that a copy of the Letter of Offer (including the Form of Acceptance-cum-Acknowledgement) will also be available on the website of the Securities and Exchange Board of India (**"SEBI"**) (www.sebi.gov.in) during the tendering period of the Offer and the Public Shareholders can also apply by downloading such form from SEBI's website. Further, in case of non-receipt / non-availability of the Form of Acceptance-cum-Acknowledgement, the application can be made on plain paper along with the following details:

4.1 In case of Shares held in physical form: name(s) and address(es) of joint holder(s) (if any), number of Shares held, number of Shares tendered, distinctive numbers, folio numbers, original share certificate(s), original broker contract note of a registered broker (in case of unregistered Public Shareholders) and valid share transfer form(s). The details of the Acquirer should be kept blank.

4.2 In case of Shares held in dematerialized form: name, address, number of Shares held, number of Shares tendered, DP name, DP ID, account number together with photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Shares in favour of "KCPL ESCROW ACCOUNT - SRSL OPEN OFFER" as per the details given below:

DP NAME	Karvy Stock Broking Limited
DP ID	IN300394
CLIENT ID	18721106
ACCOUNT NAME	KCPL ESCROW ACCOUNT - SRSL OPEN OFFER
DEPOSITORY	National Securities Depository Limited ("NSDL")
ISIN	INE087H01022
DATE OF CREDIT	On or Before June 20, 2014
MARKET	Off Market

5. Public Shareholders having their beneficiary account in the Central Depository Services (India) Limited (CDSL) are required to use the inter-depository delivery instruction slip for the purpose of crediting their Shares in favor of the Depository Escrow Account with NSDL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the draft Letter of Offer was submitted to SEBI on Friday, March 07, 2014. SEBI, in terms of a letter bearing reference number CFD/DCR2/DP/OW/14737/2014 dated Thursday May 22, 2014, issued its comments on the draft Letter of Offer in terms of Regulation 16(4) of SEBI (SAST) Regulations. These comments have been incorporated in the Letter of Offer.
7. In terms of the PAA, JVA and, in accordance with regulation 22 (2A) of the SEBI (SAST) Regulations, Acquirer 1 has subscribed to 257,491,592 Shares of the Target Company and agreed to be in joint control of the Target Company after the completion of the Offer. The aforesaid has been reflected in the Letter of Offer.
8. Pursuant to the Framework Agreement, Acquirer 2 has executed a facility agreement dated May 27, 2014 ("Facility Agreement") with Coöperatieve Centrale Raiffeisen – Boerenleenbank B.A. (trading as Rabobank International), Singapore Branch for availing a term loan of a USD 90,000,000 inter alia to fund 50% of the Total Consideration payable under the Offer and to participate in the Immediate Rights Issue. Acquirer 1 has also acquired 1% of the issued and paid up share capital of Acquirer 2 as per the terms of the Framework Agreement.
9. There have been certain changes in the board of directors of Acquirer 2.
10. The Target Company has declared its audited financial results for the year ended on March 31, 2014.
11. Statutory Approvals - The status of statutory approvals is as follows:

11.1 Receipt of the approval of the Competition Commission of India ("CCI") under the provisions of the Competition Act, 2002 and the CCI Regulations which was received on May 13, 2014.

11.2 Receipt of the approval of Conselho Administrativo de Defesa Econômica (CADE) (Brazilian antitrust authority) which was granted on March 14, 2014 and finalised on April 1, 2014.

11.3 The Target Company has successfully sold 3,802,300 equity shares of NCDEX, representing 7.5% of paid-up capital of NCDEX. Subsequent to the completion of this sale, the Target Company's stake in NCDEX has been reduced from 12.5% to 5% and consequently no FIPB approval is required.

11.4 In-principle approval from the Stock Exchanges for listing of the Subscription Shares which was received on Thursday May 22, 2014.

12. Schedule of Activities:

ACTIVITY	SCHEDULE (DAY AND DATE)
Issuance of the PA	Thursday, February 20, 2014
Publication of the DPS in the newspapers	Friday, February 28, 2014
Filing of the draft Letter of Offer with SEBI	Friday, March 7, 2014
Last date for the public announcement of a competing offer being made	Monday, March 24, 2014
Last date for receipt of comments from SEBI on the draft Letter of Offer	Thursday May 22, 2014
Identified Date*	Monday, May 26, 2014
Date by when the Letter of Offer was dispatched to the Public Shareholders	Monday, June 2, 2014
Date of commencement of the tendering period (Offer Opening Date)	Monday, June 09, 2014
Date of closure of the tendering period (Offer Closing Date)	Friday, June 20, 2014
Date by which all requirements including payment of consideration would be completed	Friday, July 04, 2014

** Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom this Letter of Offer shall be mailed. It is clarified that all the Public Shareholders (registered or unregistered) who own the Shares are eligible to participate in the Offer at any time before expiry of the Tendering Period.*

The Acquirers and the PACs accept full responsibility for the information contained in this Advertisement and also accept responsibility for the obligations of the Acquirer and the PACs laid down under the SEBI (SAST) Regulations. This Advertisement is expected to be available on the SEBI's website (www.sebi.gov.in) Issued by the Manager for and on behalf of the Acquirer and the PACs.

Standard Chartered

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Website:	www.sc.com

Place : Mumbai
Date : 6 June, 2014

CONCEPT

Size: 12x36 sq. cm